

**Central Administrative Tribunal
Madras Bench**

OA/310/00016/2018

Dated Thursday the 4th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

B.Seetalakshmi
W/o late R.Balachander,
No.10-A, Mettu Street,
Beemanagar,
Trichy 620 001. .. Applicant

By Advocate **M/s. Akbar Row**

Vs.

1. Union of India, rep by
The Chairperson,
Central Board of Excise & Customs,
M/o Finance, Department of Revenue,
North Block, New Delhi 110001.
2. The Principal Chief Commissioner of GST & Central Excise,
No.26/1, Mahatma Gandhi Road,
Chennai 600034.
3. The Commissioner of Central Excise,
No.1, Williams Road Cantonment,
Trichy 620001. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following relief:-

“To issue directions to the First and Second Respondents to consider and pass orders on her representations dated 14.6.2017, 01.8.2017 and 01.11.2017 for posthumous regularization of her late husband R.Balachander's long service as Temporary Status Casual Labourer in terms of DoPT O.M. 49014/2/2014-Estt.(C) dated 26.02.2016 and further grant her Family Pension w.e.f. 19.1.2017 in accordance with law within a reasonable time frame and thus render justice.”

2. Heard. Learned counsel for the applicant submits that the applicant's husband who was employed as Casual Labourer/Contingent Employee in the 3rd respondent office died in harness on 18.1.2017, leaving behind his wife and three children. It is alleged that the deceased employee was entitled to regularization as per DoPT OM dated 26.2.2016 but the respondents failed to confer regularization resulting in denial of terminal benefits and family pension to the applicant.

3. It is further submitted that the applicant made Annexure A3 representations dated 14.6.2017, 14.7.2017, 01.8.2017 and 01.11.2017 for posthumous regularization of the deceased employee and grant of family pension thereupon in terms of DoPT OM dated 26.2.2016 which are unanswered. The applicant would be satisfied if the respondents are directed to consider the same and pass appropriate orders within a time limit to be stipulated by this Tribunal.

4. Keeping in view the limited relief sought, I deem it appropriate to direct the competent authority to consider Annexure A3 representations of the applicant dated 14.6.2017, 14.7.2017, 01.8.2017 and 01.11.2017 and pass a speaking order in accordance with law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)
04.01.2018

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